

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Miscellaneous Application No. 11/2023(WZ)
In
Original Application No. 194 of 2018(PB)
(Earlier O.A. No. 17/2018 (WZ))
(Disposed of on 16.12.2020)

IN THE MATTER OF:

Ashish Rohidas Shinde & Anr. ... Applicants
Versus
Lonavala Municipal Corporation & Ors. ... Respondents

**REJOINDER ON BEHALF OF THE APPLICANTS TO THE
AFFIDAVIT DATED 13.11.2023 FILED BY THE
RESPONDENT NO.1**

ADVOCATE FOR THE APPLICANTS

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Filed on: 20.11.2023
Place: Pune

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**REJOINDER ON BEHALF OF THE APPLICANTS TO THE
AFFIDAVIT DATED 13.11.2023 FILED BY THE RESPONDENT NO.1**

IT IS MOST RESPECTFULLY SHOWETH:

1. At the outset, all the contentions, allegations and statements made by the Respondent No.1 in the affidavit dated 13.11.2023 filed by the Respondent No.1 are denied and nothing therein shall be deemed to be admitted by the Applicants, by reason of non-traverse or otherwise, unless specifically admitted herein. It is submitted that the affidavit dated 13.11.2023 filed by the Respondent No.1 is devoid of any merit and therefore, liable to be dismissed.
2. Primarily, the affidavit dated 13.11.2023 has been filed by the Respondent No.1 to respond to the allegation of interpolation made by the Applicants in the Rejoinder dated 29.09.2023. In the said Rejoinder, it was specifically the case of the Applicants that the Respondent No. 1 had indulged into interpolation of documents in order to protect the Respondent No. 5. The Applicants had submitted that the Respondent No. 1 vide its Interim Affidavit dated 20.03.2023 (*annexed @ Pg 124 Annexure A-13 to the MA*)

had stated that an Order dated **24.02.2023** under the Trees Act was passed by the Respondent No. 1 for the transplantation of the trees at Survey No. 24, whereas the Respondent No. 1 in its Reply dated 26.09.2023 (*@Para 3, Pg 168 of the Affidavit*) had stated that an order dated **24.03.2023** was issued by the Respondent No. 1 to its Garden Department for the removal of trees. Even though the Respondent No. 1 in Para 7 of Interim Affidavit had stated to have annexed the Copy of the order dated 24.02.2023, but the same was not annexed. Moreover, along with the Reply dated 26.09.2023, the Respondent No. 1 had annexed the copy of the Order dated 24.03.2023 as Exhibit C, however, the copy of the order dated 24.02.2023 was never annexed. Thus, it was the specific case of the Applicants in the Rejoinder dated 29.09.2023 that there had been an over-writing in the order dated 24.02.2023 to change the date from 24.02.2023 to 24.03.2023 and therefore the Respondent No. 1 had indulged into interpolation of the document solely to protect the Respondent No. 5 and refrain from complying with the orders passed by this Hon'ble Tribunal.

3. Considering the seriousness of the allegation, this Hon'ble Tribunal vide its order dated 05.10.2023 had directed the Respondent No. 1 to submit a reply with regard to the said allegation within a period of two weeks.
4. In this regard, the Respondent No. 1 in its Affidavit dated 13.11.2023, which is presently under reply, has dealt with the said allegation of interpolation simply by stating that the order dated 24.02.2023 was passed by Respondent No. 1 for transplantation of trees, however the same could not be forwarded or carried out. Further, it is the case of the Respondent No. 1 that since time had lapsed, therefore Respondent No. 1 issued the said order on 24.03.2023. Thus, from a bare reading of the affidavit dated 13.11.2023 of the Respondent No. 1, it appears that it is the case of the Respondent No. 1 that 24.02.2023 order, though was passed was never

implemented and therefore another order dated 24.03.2023 was passed by Respondent No. 1.

5. It is submitted that while dealing with such serious allegations of perjury and fraud, the Respondent No. 1 has refrained from annexing the original copy of the Order dated 24.02.2023 issued under the Trees Act. Moreover, the stand of the Respondent No.1 as stated in the affidavit dated 13.11.2023 is contrary to the stand of Respondent No. 1 in the affidavit dated 26.09.2023 wherein it has been stated that “*The Lonavala Municipal Council through the Chief Officer, had also issued an order to its Garden Department to remove the 8 trees and replant them, by using scientific method, so that they shall survive upon replanting.*” Thus, in the affidavit dated 26.09.2023 it was nowhere the case of the Respondent No. 1 that the Order dated 24.02.2023 is re-issued on 24.03.2023. Also, a bare perusal of the Order dated 24.03.2023 (*annexed as Exhibit C in the affidavit dated 26.09.2023 at Pg 180*) makes it clear that even the said order nowhere states that by order dated 24.03.2023, previous order dated 24.02.2023 was being re-issued. A copy of the translation of the Order dated 24.03.2023 issued by the Respondent No.1 to the Garden Department is enclosed herewith as **ANNEXURE R-1**.
6. The Respondent No. 1, by portraying that an Order was issued to the Tree/Garden Department for the removal of trees only on 24.03.2023 and not on 24.02.2023 is trying to explain the delay for non-compliance of the order dated 16.12.2020 in Original Application No. 194/2018 and order dated 19.01.2023 in Execution Application No. 11/2022 passed by this Hon’ble Tribunal. In this manner, the Respondent No. 1 is trying to protect the illegal earth-filling undertaken by the Respondent No. 5, thereby playing in the hands of the Respondent No. 5.
7. In such circumstances, it is submitted that neither does the Respondent No. 1 possess the original copy of 24.02.2023 nor does it have any clarification

on the interpolation of the order dated 24.02.2023. The failure of the Respondent No. 1 to produce the original of the order dated 24.02.2023, only leads to the conclusion that the order dated 24.02.2023 has been interpolated and made as order dated 24.03.2023 and the Respondent No. 1 now is pre-empted from producing the copy of the order dated 24.02.2023. Thus, it is submitted that stringent action may be taken against the Chief officer of Respondent No. 1 for interpolation of documents in order to protect the Respondent No. 5.

8. Without prejudice to the contentions raised hereinabove, assuming but not admitting that the Respondent No. 1 has changed the date of the order dated 24.02.2023 to 24.03.2023 as the order dated 24.02.2023 was not forwarded, it is submitted that this stand of the Respondent No.1 is nothing but a subterfuge to protect the Respondent No. 5 and itself from the rigours of this Hon'ble Tribunal. The Respondent No. 1 is very well aware that delay in execution of the orders passed by the Hon'ble Tribunal would lead to strictures being passed against the Respondent No. 1 and therefore the Respondent No. 1 vide its explanation in the affidavit dated 13.11.2023 is trying to protect itself with a malicious intention to procrastinate the timelines for implementation of the orders dated 16.12.2020 in O.A. No. 194/2018 and order dated 19.01.2023 in E.A. No. 11/2023.
9. In this regard, it is submitted that the interim affidavit dated 20.03.2023 of the Respondent No. 1 categorically mentions an order dated 24.02.2023 which was to be implemented by 10.03.2023. No efforts as such were undertaken by the Respondent No. 1 to implement the order dated 24.02.2023. As a consequence, the Applicants on 21.08.2023 filed the present Execution Application wherein the Applicants relied on the interim affidavit dated 20.03.2023. Ironically, the Respondent No. 1 in its affidavit dated 26.09.2023 annexed another order dated 24.03.2023 (in which the date 24.02.2023 was changed by hand to 24.03.2023). On perusing the

affidavit dated 26.09.2023, the Respondent No. 1 has maintained a suspicious silence with regard to the order dated 24.02.2023 which was previously mentioned in the interim affidavit dated 20.03.2023, having relied on the said interim affidavit. Thus, it is only on 26.09.2023 that the interpolated order dated 24.03.2023 springs out. The reason for interpolation of the order dated 24.02.2023 is obvious, as the Respondent No. 1 in terms of its interim affidavit dated 20.03.2023 maliciously did not comply with the directions dated 24.02.2023 and continued to remain non-compliant until the present Miscellaneous Application was filed on 21.08.2023. Furthermore, ignorantly, the Respondent No. 1 in its Affidavit dated 26.09.2023 made a statement that an order dated 24.03.2023 was passed so as to defend its malicious intent in protecting the Respondent No. 5, without realising the consequences of making a false statement on oath. Thereafter, it was the Applicants who in their rejoinder dated 29.09.2023 brought the malice of the Respondent No. 1 to the fore by showing how the Respondent No. 1 was interpolating its own orders to postpone the timeline, so as to execute the orders passed by this Hon'ble Tribunal. Thus, the Respondent No. 1 in conspiracy with the Respondent No. 5 on 26.09.2023 (i.e, the date of filing the affidavit) have gone backwards to fix a timeline so as to defend the inaction of the Respondent No. 1 by forging the document dated 24.02.2023. Such action of the Respondent No. 1 is a fraud being played on this Hon'ble Tribunal at the instance of the Respondent No. 5 and therefore consequences such as civil imprisonment as well as penal consequences ought to be levied upon the erring Respondent No. 1. Further, considering such casual approach of the Respondent No. 1 in dealing with the allegation of interpolation and perjury, exemplary costs may be imposed on the Respondent No. 1.

10. It is further submitted that looking at the fact that the Respondent No. 1 had not complied with the orders passed by the Hon'ble Tribunal despite

such a long time had elapsed, vide order dated 05.10.2023 this Hon'ble Tribunal was pleased to impose a penalty of Rs. 1,00,000/- on the Respondent No. 1 which was to be deposited with Respondent No. 4 within 7 days. However, till date the said penalty has not been deposited by Respondent No.1, and therefore the Respondent No. 1 is liable for a heavier penalty.

11. This Hon'ble Tribunal, vide its order dated 05.10.2023 further was pleased to grant time period of 4 weeks i.e, till 02.11.2023 to the Respondent No. 1 to comply with the order of the Hon'ble Tribunal, which was only subject to payment of the said amount of penalty. Thus, the failure of the Respondent No. 1 to pay the penalty of Rs. 1,00,000/-, does not grant extension of time period of 4 weeks to the Respondent No. 1 to comply with the orders of the Hon'ble Tribunal.
12. Without prejudice, it is submitted that considering that a time period of 4 weeks from 05.10.2023 i.e, upto 02.11.2023 was granted by the Hon'ble Tribunal to the Respondent No.1 to comply with the orders of the Hon'ble Tribunal and remove the earth- filling from the Impugned Site, till date the Respondent No. 1 has not complied with the orders of this Hon'ble Tribunal for which an additional penalty at the rate of Rs. 25,000/- per day ought to be imposed upon the Respondent No. 1.
13. The Respondent No. 1 in its Affidavit dated 13.11.2023 has sought to portray that tender notices dated 05.10.2023, 18.10.2023 were issued by R-1 and therefore the R-1 was at its feet to comply with the orders of the Hon'ble Tribunal. However, the fact of the matter is the Respondent No. 1 has only done paper compliance and failed to comply with the orders passed by the Hon'ble Tribunal. A bare perusal of the Photographs dated 20.11.2023 depict that the approach road at the Impugned Site, which has been declared to be under encroachment by the Respondent No.1, has still not been removed. Thus, the Respondent No.1 as on 20.11.2023 has failed

to comply with the orders dated 16.12.2020 in Original Application No. 194/2018 and order dated 19.01.2023 in Execution Application No. 11/2022 passed by this Hon'ble Tribunal. A copy of the photographs dated 20.11.2023 of the Impugned Site are enclosed herewith as **ANNEXURE R-2**.

14. Further, the Respondent No. 1 vide its Affidavit dated 13.11.2023 also relies on an order dated 17.10.2023 passed by the District Superintendent of Land records stating that by the said order interim stay was granted on the demarcation dated 24.12.2019, which was vacated only on 08.11.2023 due to which the orders dated 16.12.2020 in Original Application No. 194/2018, order dated 19.01.2023 in Execution Application No. 11/2022 and order dated 05.10.2023 in the present Miscellaneous Application passed by this Hon'ble Tribunal could not be implemented. In this regard, it is submitted that this Hon'ble Tribunal after considering the Joint Committee Report dated 01.01.2020, vide its order dated 16.12.2020 held that the demarcation had been done by the Joint Committee in terms of the directions of the Hon'ble Tribunal and therefore the said Report ought to be acted upon. Thus, the Hon'ble Tribunal directed the Joint Committee to take further remedial actions in terms of the said report and in case of any dispute, the Collector was to issue further directions. It may be noted here that the Joint Committee Report dated 01.01.2020 had been prepared on the basis of the demarcation dated 24.12.2019 undertaken by the members of the Deputy Superintendent of Land Records in the presence of the Committee members. It is this demarcation which is said to have been stayed by the Respondent No. 1.
15. The order dated 16.12.2020 passed by this Hon'ble Tribunal has been upheld by the Hon'ble Supreme Court vide orders dated 09.08.2021 in Civil Appeal No. 4460/2021 filed by the Applicants as well as order dated 20.02.2023 in Civil Appeal No. 1281-1282/2023 (Diary No. 5020/2023)

filed by the Respondent No. 5. Thus, once the order dated 16.12.2020 passed by this Hon'ble Tribunal itself is upheld by the Hon'ble Supreme Court, there is no question of a challenge to the demarcation dated 24.12.2019, on the basis of which the order dated 16.12.2020 was passed. The Respondent No. 1 being very well aware of this fact ought to have dealt with the orders passed by this Hon'ble Tribunal with utmost seriousness, rather than trying to take shelter of some order passed by the District Superintendent of Land Records, which prima facie is without jurisdiction.

16. The issue pertaining to the correctness of the demarcation dated 24.12.2019 has also been dealt by this Hon'ble Tribunal in its order dated 19.01.2023 in E.A. No. 11/2022 and order dated 05.10.2023 passed by this Hon'ble Tribunal in the present Miscellaneous Application. It may be noted that this Hon'ble Tribunal in its order dated 19.01.2023 in E.A. No. 11/2022 noted that:

“4.....
Therefore it appears that the Respondent No. 5 is trying to rake up the issue of identification of the area of 257 sq. mtrs, which has been identified, from where the encroachment has to be removed because he is claiming that some part of his house might fall in that area.
5. We have not come across any such ambiguity being there from the side of the Respondent No. 1, which is directed to remove the encroachment.”

17. The order dated 19.01.2023 in E.A. No. 11/2023 was challenged before the Hon'ble Supreme Court in Civil Appeal No. 1281-1282/2023 (Diary No. 5020/2023) filed by the Respondent No. 5. The Hon'ble Supreme Court vide order dated 20.02.2023 dismissed the Civil Appeal No. 1281-1282/2023 and directed that the recommendations of the Joint Committee had to be enforced and action has to be taken in accordance with law. Thus, once the Hon'ble Supreme Court itself had directed that the

recommendations of the Joint Committee dated 01.01.2020 (which were based on the demarcation dated 24.12.2019) had to be enforced, nothing stopped the Respondent No. 1 from complying with the orders of this Hon'ble Tribunal as well as the Hon'ble Supreme Court.

18. Further, this Hon'ble Tribunal vide order dated 05.10.2023 in the present Miscellaneous Application after noting the contention of the Respondent No. 5 held that :

“9. The gist of this reply by Respondent No. 5 appears to be that the work should be left in the hands of the District Collector in place of the Respondent No. 1/Committee of clearing the illegal encroachment in Indrayani river, which obviously cannot be granted”

The order dated passed by this Hon'ble Tribunal in the present Miscellaneous Application was challenged by the Respondent No. 5 before the Hon'ble Supreme Court in Civil Appeal No. 7477 of 2023, wherein the Hon'ble Supreme Court vide order dated 10.11.2023 held that there was no merit in the Civil Appeal and accordingly dismissed the Civil Appeal. The copy of the order dated 10.11.2023 passed by the Hon'ble Supreme Court in Civil Appeal No. 7477 of 2023 is enclosed herewith as **ANNEXURE R-3**.

After such unsuccessful attempts of the Respondent No. 5 of challenging the orders dated 19.01.2023 in E.A. No. 11/2023 and order dated 05.10.2023 in the present Miscellaneous Application, no challenge to the Joint Committee Report dated 01.01.2020 remains and the orders dated 16.12.2020 in Original Application No. 194/2018, order dated 19.01.2023 in Execution Application No. 11/2022 and order dated 05.10.2023 in the present Miscellaneous Application passed by this Hon'ble Tribunal ought to be implemented with immediate effect.

However, since the Respondent No. 1 even after a passage of almost 3 years has not been able to comply with the order dated 16.12.2020 in O.A.

No. 194/2018, it is prayed that this Hon'ble Tribunal may be pleased to exercise its powers u/s 25 of the National Green Tribunal Act, 2010 r/w Section 51 of the Code of Civil Procedure, and appoint a Court Commissioner for the compliance of the orders of this Hon'ble Tribunal.

19. The Respondent No. 1 being a party in all the proceedings before this Hon'ble Tribunal as well as the Hon'ble Supreme Court is very well aware of the aforesaid facts, and therefore is trying to shirk away from its responsibilities and obligations by relying on the order of the District Superintendent of Land Records. Despite specific directions being passed by this Hon'ble Tribunal as well as the Hon'ble Supreme Court, the Respondent No. 1 till date has failed to comply with the orders dated 16.12.2020 in Original Application No. 194/2018, order dated 19.01.2023 in Execution Application No. 11/2022 and order dated 05.10.2023 in the present Miscellaneous Application passed by this Hon'ble Tribunal, which shows the negligent attitude of the Respondent No. 1 towards law and order.

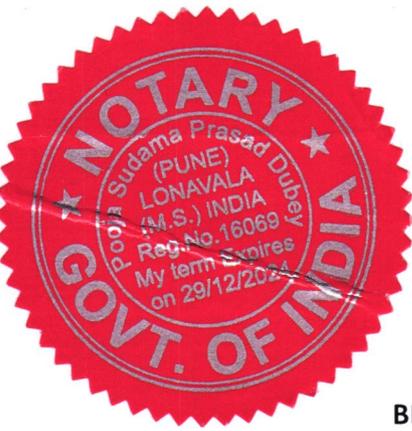
20. Lastly, it is submitted that considering the seriousness and gravity of the situation and the non-compliance of the orders passed by the Hon'ble Tribunal, this Hon'ble Tribunal vide its order dated 05.10.2023 in the present M.A. was pleased to impose a penalty of Rs. 1,00,000/- upon the Respondent No. 1 and had further directed that in case the entire encroachment of 257 sq. mtrs as directed in the Joint Committee Report dated 01.01.2020 is not removed by 02.11.2023, a further penalty of Rs. 25,000/- per day shall be imposed upon the Respondent No.1. The shamelessness of the Respondent No. 1, even after such stringent orders of this Hon'ble Tribunal is apparent from the affidavit dated 13.11.2023 wherein the Respondent No. 1 has again sought a period of 15 days from this Hon'ble Tribunal to complete the removal of entire encroachment from River Indrayani.

21. The negligent attitude of the Respondent No. 1 depicts the defiance towards this Hon'ble Tribunal and such defiance is nothing but an attempt to play fraud upon this Hon'ble Tribunal which ought to be meted out by this Hon'ble Tribunal by exercising its powers u/s 25 of the National Green Tribunal Act, 2010 r/w Section 51 of the Code of Civil Procedure, by directing the Chief Officer Lonavala Municipal Council to be detained in civil imprisonment and also imposition of heavy penalty on Respondent No.1 for deliberate and intentional violation of the orders passed by this Hon'ble Tribunal.



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Filed on: 20.11.2023
Place: Pune



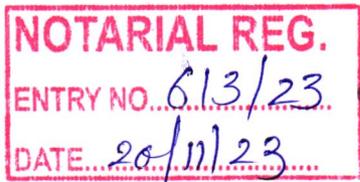
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Miscellaneous Application No.11 of 2023
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(Earlier O.A. No. 17/2018 (WZ))

BETWEEN:

Ashish Rohidas Shinde & Anr. ... Applicants

Versus

Lonavala Municipal Council & Ors. ... Respondents



AFFIDAVIT

I, Suresh M. Pujari, Age: 46 yrs, Occ: Business, R/at: Plot No.106, Building No. F-20, Durvakur Housing Society, Chikhli Pradhikaran, Pune- 62 Maharashtra, do hereby solemnly affirm and state as under:-

1. That I am the Applicant in the above mentioned Application as such am conversant with the facts and circumstances of the case and am competent to swear to this affidavit.
2. That I have read the contents of the accompanying Rejoinder, the same being drafted by my counsel under my instructions and that the contents of Paras 1 to 21 of Rejoinder are facts which are true to my knowledge and belief and that I have not suppressed any material fact.
3. That the annexures filed along with the Rejoinder are the true copies of their respective originals.

[Signature]
DEPONENT

VERIFICATION

Verified at Lonavala on this 20th day of Nov. 2023 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

[Signature]
DEPONENT

Sworn before me on this day of 20/11/2023 at Pune (Lonavala) by Shri/Smt./Ku. Suresh M. Pujari R/o..... who has been identified by Shri/Smt. Adv. Pooja Dubey Advocate, Pune (Lonavala).
[Signature]
NOTARY 20/11/23
Govt. of India
Pune (Lonavala) (M.S.) India



Outward no. L/K/2022-23/4224 Dated 24.3.2023.

=====

To,

1. Garden Department Chief,
Garden Department,
Lonavla Municipal Council.
2. Encroachment Department,
Lonavla Municipal Council.
3. Vehicle department,
Lonavla Municipal council.

Ref.- 1. Order in Ea No. 11/2022 of
NGT.WZ.Pune dated 19.1.2023.

2. Order of Honorable supreme court in
Civil Appeal diary No. 5020/2023.

Sub.- To level River Indrayani along Survey No.
24 and remove 8 trees and thereafter
replant them.

ORDER

I, Mr. Pandit Patil, Chief officer, Lonavla
Municipal Council, officer authorized under Trees
protection act, pass the following order.

To level Indrayni river near Bhushi, survey no. 24 and to replant 8 fruit trees there at Shivaji garden land owned by Municipal council, scientifically to cause minimum harm minimum to the roots of said trees and to develop it, to complete this activity in 2 weeks from today onwards, Municipal council should use process and human resources of Municipal council through garden department to conclude this activity, and to get passed all expenses required for this activity, garden department chief should conclude this activity and should submit report with detail of expenses in maximum 2 weeks with Chief officer personally, encroachment department, vehicle department should provide preferably proper process and human resources and vehicles

required to follow this order and to consider this order for same, and garden department chief should report me daily progress of this order and personally garden department chief should provide process, materials, vehicles and human resources required from his department and vehicle manager and encroachment department should contact and convene personally and to follow order without delay in time.

Sd/-,
Chief officer,
Lonavla Municipal Council,
And Authorized Officer, Tree Development.





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4 पृष्ठ / 3 खण्ड / 26 लेखन

पुणे, सोमवार

20.11.2023

₹ 14 - पुणे ₹ 4.00 / वॉलिव्ह मुद्रण &  navbharat

नवभारत



ऑस्ट्रेलिया फिर बना विश्व चैम्पियन

रिकॉर्ड छठीं बार जीता खिताब



करोड़ों भारतीयों के सपनों पर फिर पानी

ऑस्ट्रेलिया ने विश्व कप जीता है। यह टीम ने 1987, 2003, 2015, 2023 में जीता है। यह टीम ने 1987, 2003, 2015, 2023 में जीता है। यह टीम ने 1987, 2003, 2015, 2023 में जीता है।



EC बना 'पिंजरे बंद तोता': राऊत

मांजपा के कार्यों पर 'असह्य मूढता' का आरोप

बुधवार, नवभारत पुणे संस्करण: 11:30 AM (2023-11-20) के लिए प्रेषित।



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4 नवंबर | 3 भाषाएं | 26 संस्करण
पुणे, सोमवार
20.11.2023
पृष्ठ : 14 | मूल्य : ₹ 6.00 | कॉलिंग शुल्क ₹
enavabharat

नवभारत

1934 से



ऑस्ट्रेलिया फिर बना विश्व चैम्पियन

रिकॉर्ड छठीं बार जीता खिताब



करोड़ों भारतीयों के सपने पर फिर पर्दा

ऑस्ट्रेलिया ने विश्व कप जीतने के लिए एक शानदार प्रदर्शन किया। टीम ने फाइनल में इंग्लैंड को हराकर अपना छठा विश्व कप जीता। यह जीत भारतीयों के करोड़ों सपनों पर फिर पर्दा डालती है, जो भारत को विश्व कप जीतने का सपना देखते हैं।

EC बना 'पिंजरे में बंद तोता': राऊत

माजपा के कर्यों पर 'आख मूढले' का आरोप



राऊत ने आरोप लगाया कि माजपा के कर्यों पर 'आख मूढले' का आरोप है। उन्होंने कहा कि यह एक गंभीर मुद्दा है और इसे जल्द ही सुलझा जाना चाहिए।

TRUE COPY

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTIONCIVIL APPEAL NO.7477 OF 2023

PRAKASH MISHRIMAL PORWAL

APPELLANT(S)

VERSUS

ASHISH ROHIDAS SHINDE & ORS.

RESPONDENT(S)

O R D E R

Heard learned counsel for the appellant.

We find no merit in the present appeal. The Civil Appeal is, accordingly, dismissed.

Pending application(s), if any, also stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
10th NOVEMBER, 2023

Signature Not Verified

Digitally signed by
SWETA BAJAJ
Date: 2023.11.10
16:54:10 IST
Reason: 

ITEM NO.67

COURT NO.16

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7477/2023

PRAKASH MISHRIMAL PORWAL

Appellant(s)

VERSUS

ASHISH ROHIDAS SHINDE & ORS.

Respondent(s)

(IA No.232067/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.232065/2023-STAY APPLICATION)

Date : 10-11-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMARFor Appellant(s) Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Swapnil Anil Walde, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)(NAND KISHOR)
COURT MASTER (NSH)

(Signed order is placed on the file)



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1 of 12,202

Miscellaneous Application no. 11 of 2023 in OA No. 194 of 2018 between Ashish Shinde & anr. V. Lonavala Municipal corporation & ors Inbox ×



Samridhi Jain

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to lmc1877, secretary.pcwrdr, psec.env, romumbai, collector.pune, Law, rdc.pune-mh, sdomaval-mh, ajaygadegaonkar, aniruddha1488, Man

Sir/Ma'am,

With reference to the aforesaid matter, PFA herewith Rejoinder to the Affidavit dated 13.11.2023 filed by Respondent No. 1. Kindly consider the same as service on behalf of the Applicants.

Thanks & Regards,
Samridhi S. Jain
Advocate-on-Record
Supreme Court of India
A-10, LGF, Lajpat Nagar III,
New Delhi - 110024
Mob. 9890210579

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